

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (C) No. 103 of 2020

Manoj Kumar Mishra

... ..**..Petitioner**

-Versus-

State of Jharkhand & Anr.

... ..**.... Opp. Parties**

CORAM: **THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**
(Through: Video Conferencing)

For the Petitioner : Mr. Kishore Kr. Singh, Advocate

For the Opp. Parties : Mr. L.C.N. Shahedeo, GA-II

03/ 26.06.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

On the request of learned counsel appearing for the petitioner, put-up this case after two weeks.

(Dr. S.N. Pathak, J.)

Kunal/-